

**INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-1": NEW DELHI
(Through Video Conferencing)**

**BEFORE
SHRI R.K. PANDA, ACCOUNTANT MEMBER**

ITA No. 7342/Del/2019
Asstt. Year 2016-17

Karnail Singh H.No. 135, Block-I, VPO – Rasidan The Narwana Jind Haryana – 126116 PAN DIDPS6114M	Vs.	ITO, Ward-2 Jind.
(Appellant)		(Respondent)

Assessee by:	Shri Shatnu Jain, Advocate
Department by :	Shri Rabin Rawal, ACIT DR
Date of Hearing	20/01/2021
Date of pronouncement	20/01/2021

ORDER

PER R.K. PANDA, AM

This appeal filed by the assessee is directed against the order dated 28th June, 2019 passed by the Ld. CIT (A) Hisar relating to assessment year 2016-17.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal filed by the assessee on the ground that assessee has opted to settle the dispute under Vivad Se Vishwas scheme 2020 and has received Form No. 3. In view of the above submission of the Ld. Counsel for the assessee and in absence of any objection from the side of the Ld. DR, the request of the assessee seeking withdrawal of the appeal is allowed. The appeal filed by the assessee is accordingly dismissed.

Order pronounced in the open court at time of hearing itself i.e. on 20th January, 2021.

sd/-

**(R.K. PANDA)
ACCOUNTANT MEMBER**

Dated: 20/01/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR
ITAT, New Delhi